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हुआ, कितने लोगों को हुआ और कितना लोन दिया गया, तब यह सारा मामला साफ हो जायेगा कि कितने कम लोगों को लोन दिया प्या है और वह सारे का सारा कागजों पर ही रह गया है, इसलिए कि उन्होंने रिश्वत नहीं दी ? अगर 10 परसेंट रिश्वत देने की, 15 परसेंट रिश्वत देने की उनकी ताकत होती तो मैं समझता हूं कि अधिकांश लोग उसमें से सरकार से ऋण लेने के लिए ही नही जाते। क्योंकि वह ये गरीब लोग होते हैं जिनसे ऋण हर कीमत पर वसूल हो जाता है। ऋण पचाने वाले बड़े लोग होते हैं, जो ऋण लेते हैं और वापस देते भी नहीं हैं।

भान्यवर बैंकों के ग्रांकड़ों से पता चल जाएगा कि सबसे बड़े बकायादार बड़े लोग हैं, उससे कम बकायादार यह छोंटे-छोटे लोग हैं। लेकिन फिर भी इनको ऋण देने में काफी परेशान किया जाता है। इसलिए मैं आपसे ग्रनुरोध करूंगा, माननीय वित्तमंत्री तो हैं नहीं, लेकिन ग्राप बैंकों को संभालें ग्रौर बिना 10 परसेंट दिए शिक्षित बेरोजगारों को स्वरोजगार गोजना के ग्रंतर्गत लोन दिलाने की कृपा

उपसभापितः श्री वालमपुरी जॉन ...

श्री कल्पनाथ राध (उत्तर प्रदेश) :

श्री राम नरेश कुशवाह।: शिक्षित बेरोजगरों को लोन दिलाएं बिना दस परसेंद्र (समय की घंटी) ...

्रि<mark>क्री कल्पनाथ राधः</mark> इसको फिर दोहराः **द**ें।

ायसभापति : नहीं दोहराने के बिसे इजाजत लेनी पड़ती है। You cannot just 'doharao' like this. There, is somebody sitting here and conducting the House. REFERENCE TO THE DISCONNECTION OF THOUSANDS OF TELE-PHONE. LINES DUE TO RECENT HEAVY RAINS IN MADRAS

SHRI VALAMPURI JOHN Nadu): Madam Deputy Chairman, the November rains the Madras city was reduced to a sheet of water. Now second spell of rains has set in Madras. For the last two days the whole city is being battered by the second spell rains. The city of Madras 1.02,000 telephones. What happened there was that in the November rains, Out of 1,02,000 telephones, 40.000 telephones had been disconnected. From the last November 10, till date, 35000 connections have not been given and only 5000 telephones have been Here I find a kind of coldness in the Department I would like to request the Minister of Communications. the instrumentality of your office, he should consider giving some rebate in the rental because it is from November 10 till date that 35,000 telephones have been disconnected. It is the largest number of telephones that have been disconnected for the longest period during the last 20 or 25 years. So, the Government should seriously consider giving in the rental.

Moreover, I find that in the low-lying areas, the work is dead slow because of inundation and the rains. In Madras Exchange in general and the Kodambakam Exchange in particular, there is no work. Where there is some kind of work. I find a kind of slowness and coldness in commissioning these telephones.

Again, Madam. I find that a kind of discriminative policy is being adopted by the Madras Telephones in giving temporally connections. Some people are given connections for six months. When they are given extension as well as when they are denied extension, I find a lot of discrimination. So, the Minister of Communications should make a thorough probe and enquiry into this as to why

[Shri Valampuri John]

there is so much of shameless discrimination in that particular area of temporary telephone connections.

The second spell of rains has already set in Madras during the last 48 hours. The city is experiencing incessant rains. The State Government has asked , for Rs. 155 crores of assistance. This is not forthcoming from the Centre. Since ic is being battered by the second spell of tains, now a greater quantum of assistince may be asked by the State Govern I would like to request Central Government, the Union Government ,that they should speed up asissiance to the State because it already being battered by the second spell of continuous rains.

REFERENCE TO THE HARASSMENT CAUSED TO WORKERS BY THE CLOSURE . OF STRETCH FIBRES (INDIA) LIMITED

SHRE MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): rise to invite the attention of the House to the fast unto death which is undertaken by 11 workers of Stretch (India) Limited, Nagpur, at the Club since yesterday. The Stretch Fibres (India) Limited is a company owned by H K. Jain and family members. have other 10 private partnership firms for export, purchases and sales of stretch Fibres (India) Limited. This is a classical example where the funds of a public company, which is the Fibres (India) Ltd., are systematically siphoced off for the benefit of the private firms and private companies. What suprising is that as early as 1981 workers represented to the Government and asked them to take some sort curative measures. But nothing has happened and the company which was able to manufacture nylon yarn to the full installed and licensed capacity 540 tonnes, was given a licence for increased capacity of 4200 tonnes in 1981 and matching loans were advanced. You can imgine the loss to the fund which has been caused by shockingly liberal attitude towards this erring management. Since 1983. factory is closed. The workers are called on work. They are not given any job. They are not paid any wages. This is a very serious matter. The starving workers are not in a position to meet the the expenses and suffer so long. And no steps have been taken by the State and the Central Government to look into the matter urgently. The workers also went to the court and they got a decision in their favour. management Directors have been convicted and sentenced to three months iail. But they have gone in appeal and the matters are pending there. Madam, we have taken great pride in stating that ours are pro-labour policies. The hon. Finance Minister has said that if there is anybody who is reponusible for rendering deliberately any unit as sick, then no assistance will be given in regard to any other company in which he has financial stakes. Therefore, I demand on behalf of myself, and I am sure that all sections of this House will join in this demand that in the first instance a CBI enquiry into the siphoning off the property of the Company by the Directors by foul means be set up immediately. Secondly, financial assistance to all connected companies with which this family is connected. And for that matter. I would request the Finance Minister to have an hon. immediate report from the IDBI which 's the lead company in the matter. Thirdly, those appeals wherein the convictions of these employers have been stayed should be get expedited by the Government and it should be seen that these people are properly punished. Lastly the most important thing is to see that the payment of the dues of the back wages and the provident. fund amounting to one and a half crores of rupees of these workers are paid immediately. And also, they should take further steps to rehabilitate the unit as early as possible. Thank you,

SHRI S. W. DHABE (Maharashtra): I suport the demand made by my friend, Shri Bhandare, for taking over the unit.